

(ii) National Oilseeds and Vegetable Oils Development Board

SHRI BUTA SINGH : I beg to move :

“That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act.”

The Motion was adopted

MR. SPEAKER : Mr. Amal Datta, you are a very civilized person, please don't do like this. Please sit down now. Please take your seat.

*(Interruptions)***

MR. SPEAKER : I know the implications. Simply because you say so, I cannot go into it.....

*(Interruptions)***

MR. SPEAKER : Nothing goes on record. I have not allowed these people.....

(Interruptions)

MR. SPEAKER : Mr. Tewary, why don't you sit down please ? Why are you taking time ?

*(Interruptions)***

[Translation]

MR. SPEAKER : Please have your seat. What are you doing ? You are an intelligent man, do not worry about it.

MATTERS UNDER RULE 377

[Translation]

(i) Demand For Inclusion of Erawal and Lashkari Castes In the List of Scheduled Castes

SHRI SHANTI DHARIWAL (Kota) : Mr. Speaker, Sir, I want to make a request for separating Erawal and Lashkari castes of Rajasthan from Berwa caste and their inclusion in the Scheduled castes.

In Rajasthan State, Erawal and Lashkari castes have not been included in the list of Scheduled Castes directly but have been included in the above-list by linking them with Berwa Caste to which they have objection. These Castes have been always considering themselves different from Berwa Caste on the plea that in the princely states, the people who used to form part of 'Lashkar' (army) were called 'Lashkari' whereas the work done by the people of Berwa caste was different. Thus there is much resentment among the members of these two Castes. They have been demanding for quite a long time that Erawal and Lashkari castes should be delinked from Berwa caste and included in the list of Scheduled Castes separately, although they have been getting all the facilities of Scheduled Castes being given to Berwa caste.

Thus the long-time demand of Erawal and Lashkari castes is quite genuine. The matter has been pending with Government for consideration for many years. The argument given by the people of these two castes is also plausible.

I, therefore, request the hon. Home Minister that he should consider this matter of separating Erawal and Lashkari castes from Berwa caste sympathetically and include them in the List of Scheduled Castes as two separate Castes so that the dissatisfaction among them is removed urgently.

12.08 hrs.

[SHRI SOMNATH RATH in the Chair]

(ii) Demand for directing the Travancore Titanium Products Ltd. to take over T.K.Chemicals Ltd., Kochuvelli (Trivandrum) in view of its not being managed properly.

SHRI A. CHARLES (Trivandrum) : The T. K. Chemicals Ltd., Kochuvelli,

** Not recorded.